

11.05 hrs.

## ASSENT TO BILLS

SECRETARY-GENERAL : Sir, I lay on the Table the following ten Bills passed by the Houses of Parliament and assented to by the President :

1. The Finance Bill, 1996.
2. The Appropriation (Railways) Vote on Account Bill, 1996.
3. The Appropriation (Railways) Bill, 1996.
4. The Appropriation (Railways) No. 2 Bill, 1996.
5. The Appropriation (Vote on Account) Bill, 1996.
6. The Appropriation Bill, 1996.
7. The Uttar Pradesh Appropriation (Vote on Account) Bill, 1996.
8. The Uttar Pradesh Appropriation Bill, 1996.
9. The Jammu and Kashmir Appropriation (Vote on Account) Bill, 1996.
10. The Jammu and Kashmir Appropriation Bill, 1996.

MR. SPEAKER : Hon. Members, I have a request to make. There are 59 notices for raising matters in Zero Hour. I do not think that we have that much of time. I have allowed for some matters to be raised under Rule 377. I have allowed, among all the notices for Zero Hour, one matter of urgency about the Doda incident to be raised in the House. I will give the floor to Shri Jagmohan first. You please be brief.

*(Interruptions)*

SHRI JAGMOHAN (New Delhi) : Sir, I wish to bring to the notice of this House, through you, some facts about the incident of massacre of ten innocent persons in Doda district the other day. It is a very deplorable and shocking incident. But what is still more shocking and deplorable is that such incidents have been happening with telling frequency. Only a few days ago sixteen persons were butchered; earlier ten persons were butchered and still seven persons were butchered and not a single culprit has been brought to book. This is the most unfortunate part of it. Whenever such things happen somebody goes and makes a statement and there the matter ends. Unless the Government are serious about it nothing will happen. It is most unfortunate that in Jammu and Kashmir where subversion and terrorism have been going on for the last seven years not a single culprit has been arrested, prosecuted or brought to book. What type of administration is it? What type of Government is it that not a single person has been convicted so far? Be it the kidnappers or the

killers of the Indian Air Force Officers, even of the Union Home Minister's daughter, the kidnappers when they were arrested have not been brought to book. This is the type of administration that we are having and this is the type of the Government that we are having and unless we show all the courage, determination and will to deal with this, the problem will not end...*(Interruptions)*. As far as my contribution is concerned. I can tell you that at the time when I was there I had nipped in the bud the trouble in Doda district itself...*(Interruptions)*.

*[Translation]*

SHRI MUNWWAR HASSAN (Kairana) : The number of cases of atrocity and murder were largest under your regime...*(Interruptions)*

PROF. RASA SINGH RAWAT (Ajmer) : As the Governor of Jammu and Kashmir, he brought the situation under control there...*(Interruptions)*

*[English]*

MR. SPEAKER : It is enough. Shri Jagmohan, please conclude.

SHRI JAGMOHAN : I will take only one minute. The point is that it is a matter of fact that at that moment the trouble was nipped in the bud in Doda district. There was no such incident during that period...*(Interruptions)* I can prove it...*(Interruptions)*. I had set up a designated court in Jammu itself and handed over the cases to the CBI and people were arrested. All the evidence was given and a designated court was established. It is unfortunate that if an evidence was recorded and if these things have continued, the savagery and the barbarous acts that have been committed by these people would have come to light and the whole world would have known what was happening in Jammu and Kashmir.

MR. SPEAKER : I am allowing Prof. Chaman Lal Gupta because he comes from that Constituency.

*[Translation]*

SHRI CHAMAN LAL GUPTA (Udhampur) : Mr. Speaker, Sir, the main reason behind the incident which took place at Doda, was deployment of security forces to conduct elections there. These forces should not be withdrawn immediately from there. The terrorists had been throwing a challenge for the last three months reminding the people of serious consequences, once the security forces were withdrawn. I had expressed this view point in the press six days ago.

Sir, as was feared, the security forces started withdrawing without making the people of the area mentally prepared to counter the terrorists' onslaught. People go to them for getting formal training. They impart them training but do not provide them weapons

...*(Interruptions)* If you go to Bhadrawah now, you will find that two hundred people have been provided training there and they have become expert. The irony is that they do not have weapons. Today, they cannot go to their homes. The main reason behind the incident is immediate withdrawal of security forces...*(Interruptions)* In this regard, I would like to submit that though the atmosphere was not conducive for holding elections there, yet the people accepted the challenge of terrorists against all odds and cast their votes with determination and courage. When the terrorists were challenging the elections, it was the duty of the then administration to ensure that the security forces were not withdrawn. But, unfortunately, the forces started withdrawing immediately which resulted in this incident ...*(Interruptions)*.

[English]

SHRI SONTOSH MOHAN DEV (Silchar) : Sir, Please allow one of our Members for Kashmir to speak on this.

[Translation]

SHRI CHAMAN LAL GUPTA : Unless you provide them weapons - weapons are there but they are not being provided...*(Interruptions)* How will they be able to face the intruders from Pakistan and Afganistan? ...*(Interruptions)* Atleast ten thousand people have migrated from there during the last six dr ys. Do you want to stop migration or want the things to go the Kashmir way, from where four lakh people have migrated. There is only one way to stop migration i.e. by giving free hand to security forces deployed there. The security forces should be retained there and people should be given arms...*(Interruptions)*.

[English]

SHRIMATI GEETA MUKHERJEE (Panskura) : Sir, I am on a point of order.

MR. SPEAKER : Madam, no point of order now.

SHRIMATI GEETA MUKHERJEE : You yourself said that matters under Rule 377 will be taken up. To raise matters under Rule 377 Members have to read the written text. But what is going on now?

MR. SPEAKER : I said this is not a matter under Rule 377. I am allowing Matters Under Rule 377. I also said that I have received as many as 59 notices for raising matters in zero hour. It is not possible to accommodate them. But since the Doda massacre was an important issue, I am allowing only this one to be raised as zero hour matter. That is what I said.

[Translation]

SHRI MANGAT RAM SHARMA (Jammu) : Mr. Speaker, Sir, in the incidents of terrorism in Jammu and Kashmir, innocent people are being killed ...*(Interruptions)*.

SHRI GEORGE FERNANDES (Nalanda) : Mr. Speaker, Sir, I have to raise the issue of urea import...*(Interruptions)*.

[English]

MR. SPEAKER : I have not given the floor to you. Not now.

[Translation]

SHRI MANGAT RAM SHARMA : I and my party condemn the killings of innocent people there ...*(Interruptions)*.

[English]

SHRI SURESH KALMADI (Pune) : Sir, this is the maiden speech of the hon. Member. Please allow him to complete.

[Translation]

SHRI MANGAT RAM SHARMA : They are acting on communal line...*(Interruptions)* In Jammu and Kashmir, the Government can function only on secular line...*(Interruptions)*.

[English]

SHRI P.R. DASMUNSI (Howrah) : Sir, when the B.J.P. Member spoke we did not disturb him. Shri Sharma must be allowed to complete his speech ...*(Interruptions)*.

MR. SPEAKER : The hon. Member is making his maiden speech. When an hon. Member is making his maiden speech we are not supposed to disturb him. That is the rule. Please do not disturb him.

*(Interruptions)*

[Translation]

SHRI MANGAT RAM SHARMA : I was submitting that I and my party condemn the killings of innocent people by terrorists in Jammu and Kashmir ...*(Interruptions)*\*

[English]

MR. SPEAKER : Please conclude.

*(Interruptions)*

[Translation]

SHRI VINAY KATIYAR (Faizabad) : The allegation levelled against Bhartiya Janata Party by the hon. Member...*(Interruptions)*.

MR. SPEAKER : I will look into that.

*(Interruptions)*

[English]

MR. SPEAKER : Okay, please sit down now will go through the record.

\* Expunged as ordered by the Chair.

[Translation]

SHRI VINAY KATIYAR : First, you withdraw your word. (Interruptions).

SHRI JAI PRAKASH AGARWAL (Chandni Chowk - Delhi) : Mr. Speaker, Sir, I have given you a notice... (Interruptions).

[English]

MR. SPEAKER : I request the Government to look into this incident.

(Interruptions)

[Translation]

SHRI GULAM RASOOL KAR (Baramula) : Some people are spreading terrorism instead of peace in Kashmir. Such people... (Interruptions).

[English]

MR. SPEAKER : Please sit down now. Mr. Rasool, please sit down.

(Interruptions)

MR. SPEAKER : Please sit down now.

(Interruptions)

MR. SPEAKER : Mr. Rasool, I am on my legs. You are not supposed to stand.

(Interruptions)

MR. SPEAKER : Mr. Rawat, please sit down. Shall I once again remind the House that the proceedings of this House are being telecast live? A lot of letters are coming to me and the people are making a lot of comments about our behaviour. This is not the way. We have an important agenda before us, that is, the Motion of Confidence and it has to be taken up.

(Interruptions)

SHRI B.K. GADHAVI (Banaskantha) : Mr. Speaker, Sir, I am on a point of order... (Interruptions).

MR. SPEAKER : Mr. Gadhavi, you had been a Member in this House earlier. You know the rules. There is no point of order during the Zero Hour.

(Interruptions)

MR. SPEAKER : Now, we take up Matters under Rule 377.

11.21 hrs.

#### MATTERS UNDER RULE 377

- (i) **Need for construction of a by-pass over National Highway No. 24 at Bareilly**

[Translation]

SHRI SANTOSH KUMAR GANGWAR (Bareilly) : Bareilly is the main city situated in the middle of

National High-way No. 24 (Delhi-Lucknow). There is heavy traffic on this National Highway. Traffic jam for hours and occurrence of accidents have become common phenomena there. There has been pressing demand for a long time for four-laning of the said National Highway and construction of a by-pass at Bareilly.

In view of this problem, I would like to urge upon the Central Government to accord its approval for construction of a by-pass at Bareilly and four-laning of the said National Highway.

- (ii) **Need to take steps to prevent closures of Textile Mills in Gujarat**

[English]

SHRI SANAT MEHTA (Surendranagar) : Sir, there is an imminent danger of closure of 22 Textile Mills belonging to both the National Textile Corporation and Gujarat State Textile Corporation in Gujarat resulting in unemployment of 20,000 workers, and taking the total of jobless workers in the private and public sector textile units in Gujarat to 80,000.

This situation has arisen because of the report of the Industrial Development Bank of India which has been appointed by the Board for Industrial and Financial Reconstruction.

The Textile Ministry and NRF authorities need to take urgent action before it is too late.

- (iii) **Need to safeguard the interests of Oriyas residing in adjacent States of Orissa by implementing the recommendations of the Minority Commission**

SHRI SRIBALLAV PANIGRAHI (Deogarh) : Sir, about sixty lakh Oriyas are living in the outlying Oriya tracts in the adjacent States around Orissa. It is a matter of regret and concern that various recommendations of the Minority Commission are not being implemented in these areas, as a result the Oriya people feel neglected and as such serious discontentment and resentment is prevailing among them.

I urge upon the Union Government to ensure implementation of recommendations of the Minority Commission in these areas in letter and spirit by the respective State Governments forthwith.

- (iv) **Need to provide financial assistance for construction of bridges in Kodarma region of Bihar on priority basis**

[Translation]

SHRI R.L.P. VERMA (Kodarma) : Mr. Speaker, Sir, in the absence of bridges on five rivers in